way or land acquisition upto 40 meters on existing alignments and 60 meters on realignment or by passes from the preview of the notification.

In view of the above thresholds applicable to roads in 'Char Dham' projects, no project have been referred to the Ministry of Environment, Forest and Climate Change for appraisal.

Supreme Court's direction to Government on stubble burning

- 859. SHRI DEREK O' BRIEN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:
- (a) whether the Ministry has taken cognizance of the Supreme Court's Order directing the Central and State Governments "to prepare a scheme for making available combine harvesters, happy seeders, hydraulically reversible MB plough, paddy straw chopper, mulcher, rotary slasher, zero till seed drill and rotavators and balers, especially to small and marginal farmers to either free of charge or on nominal rental basis";
- (b) whether the Ministry has taken any steps to comply with the above decision; and
- (c) if so, number of small and marginal farmers identified for this; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) The Government of India and concerned State Governments have taken several steps towards prevention of burning of crop residues in agricultural fields which includes compliance to the direction issued by Hon'ble Supreme Court in the matter W P (c) 13029/1985. Ministry of Agriculture and Farmers Welfare has launched a central sector scheme on 'Promotion of Agricultural Mechanization for *In-Situ* Management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi. The following are the major steps taken in the scheme:—

Farm Machinery Banks for Custom Hiring of in-situ crop residue management
machinery with financial assistance of 80% of the project cost through Cooperative Societies of farmers, Farmers Producer Organization (FPOs), SelfHelp Groups, registered Farmers Societies/farmers groups, Private
Entrepreneurs, Group of women farmers or self-help groups for establishment

of farm machinery banks or custom hiring centers of in-situ crop residue management machinery.

- Financial Assistance to farmers for Procurement of Agriculture Machinery and Equipment for in-situ crop residue management @ 50% of the cost of machinery/equipment is being provided to individual farmers for purchase of machinery/equipment for crop residue management.
- During 2018-19 and 2019-20, 44759 machines have been provided to the farmers on individual ownership basis which also include small and marginal farmers. 16826 Custom Hiring Centres having total of 67403 machines have been established with a view to make machines and equipment available to the small and marginal farmers at reasonable rentals.

Online Continuous Emission Monitoring System

860. SHRI DEREK O' BRIEN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- the number of industries have been fined via the OCEMS data;
- (b) the norms under which industries are targeted to install OCEMS; and
- number of independent audits conducted of industrial OCEMS operations to ensure there is no tampering of systems?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Ministry of Environment, Forest and Climate Change does not fine any of the industry on the basis of (Online Continuous Effluent/Emission Monitoring System (OCEMS) data. The data is used for identifying the industry for physical inspection and thereafter on the basis of noncompliance, actions are taken.

Realizing the need for continuous monitoring of quality of emissions/discharges from industries for effective compliance of the norms, Central Pollution Control Board (CPCB) issued directions to industries for installation of OCEMS to help track the discharges of pollutants from these units. Further, CPCB issued direction under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1972 and Air (Prevention and Control of Pollution) Act, 1981 to all the SPCBs/PCCs to further direct the industries for installation of OCEMS in highly polluting 17 categories of industries/CETPs/ Biomedical facility/common hazardous waste facility.